IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Revision No. 445 of 2014

Durga Mahto … … … Petitioner

Versus

The State of Jharkhand … … Opp. Party

CORAM: HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY

For the Petitioner : Mr. Nilesh Kumar, Advocate
For the Opp. Party : Mr. Sardhu Mahto, A.P.P.

Through Video Conferencing

8/26.06.2020

1. Heard Mr. Nilesh Kumar, learned counsel appearing on behalf of the petitioner.
2. Learned counsel for the petitioner submits that during pendency of this case, the petitioner has attained majority and accordingly the sentence cannot be directed to be served. So far as point of sentence is concerned, he submits that he would be relying upon the judgment passed by the Hon'ble Supreme Court reported in (2010)14 SCC 571; (2007)13 SCC 88; (2005)3 SCC 551. He prays that on similar issue, matter is posted on 2nd July 2020 and therefore this case may also be posted on 02.07.2020.
3. Learned counsel for the parties may also examine the law laid down by the Hon'ble Supreme Court reported in (2013) 7 SCC 705.
4. Considering the submission made, matter is adjourned and directed to be posted on 2nd July, 2020 for 'Final Disposal'.

(Anubha Rawat Choudhary, J.)

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